whether Dearness Allowance is applicable to such pensioners;

[17 March, 2020]

- (d) if so, the details thereof and if not, the reasons therefor; and
- whether Government proposes to relax norms to enable employees of Central Public Sector Companies to join New Pension Scheme, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) As informed by Ministry of Labour and Employment, under Employees' Pension Scheme (EPS), 1995, the Government, w.e.f. 01.09.2014, has fixed minimum pension at ₹ 1000 per month by providing budgetary support keeping in view the widespread demand. At present, decision to enhance the minimum pension under EPS, 1995, has not been taken.

- (c) and (d) As informed by Ministry of Labour and Employment, there is no provision under EPS, 1995, to provide dearness allowance.
- National Pension System (NPS) was introduced w.e.f. 1st January 2004. All Corporates / Employers including Central Public Sector Enterprises (CPSEs) can adopt NPS on a voluntary basis; around 25 CPSEs have already rolled out NPS for their employees.

Consultant firms for sale of assets of PSUs

†2604. DR. KIRODI LAL MEENA: Will the Minister of FINANCE be pleased to state:

- whether Government is looking for consultant firms for giving assistance in sale of lands and building assets of Public Sector Undertakings;
- (b) whether it is a fact that Government is working towards achieving the difficult sales target of Rs 90 thousand crore for 2019-20;
- whether it is fact that Department of Investment and Public Asset Management (DIPAM) has requested to empanel International Asset Advisory (IAA) company or other experienced company; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Yes, Sir.

[†]Original notice of the question was received in Hindi.

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- (b) The Revised Estimates (RE) for 2019-20 for disinvestment receipts is Rs 65000 crore. There is no specific target for sale of lands and building.
- (c) and (d) DIPAM has empanelled 11 International Property Consultancy firms who would provide end to end transaction advisory services and ensure completion of transactions for monetizing the same. The list of these International Property Consultants is available at www.dipam.gov.in.

Achievement of MSME Recast Window

2605. SHRI RAJKUMAR DHOOT: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Micro, Small and Medium Enterprises (MSMEs) Recast Window for loan accounts has been set up by Government;
 - (b) if so, the details thereof;
- (c) the number of MSMEs loan accounts recasted in the State of Maharashtra since the setting up of the Recast Window; and
 - (d) the major achievements of the MSMEs Recast Window in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) To facilitate meaningful restructuring of Micro, Small and Medium Enterprise (MSME) accounts that have become stressed, Reserve Bank of India (RBI) had permitted a one-time restructuring of existing loans to GST-registered MSME units classified as 'standard' without a downgrade in the asset classification, subject to certain conditions, which *inter-alia* include that the aggregate exposure of banks and Non Banking Financial Companies (NBFCs) to the borrower should not exceed Rs 250 million as on 1.1.2019, the borrower's account should be categorised as standard asset as on 1.1.2019 and continues to be classified as a 'standard asset' till the date of implementation of the scheme, and implementation of the restructuring before March 31, 2020.

The scheme has now been extended by RBI till 31.12.2020 to such GST registered MSME accounts that were in default as on 1.1.2020, without a downgrade in the asset classification, subject to certain conditions, which *inter-alia* include that the aggregate exposure of banks and NBFCs to the borrower should not exceed Rs 250 million as on 1.1.2020, the borrower's account should be categorised as standard asset as on 1.1.2020